

entire nation, every home will have an electric connection, or, at least, the ability to take an electric connection if they so want. The problems of generators are being resolved. In fact, the NPA problems are much less today than what they were earlier. Problems in projects are getting resolved. I assure the Member that with the growing demand of power, with economic growth having taken a huge boost in the last two years, I quite confident that power generation will also increase.

MR. CHAIRMAN: Question Hour is over. The House is adjourned till 2.00 p.m.

WRITTEN ANSWERS TO STARRED QUESTIONS

Compensation to coal companies

*232. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of COAL be pleased to state:

(a) whether Government has released compensation to the companies, whose coal allocations were cancelled by the Supreme Court;

(b) if so, the details thereof; and

(c) the details of compensation paid, company-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) As per the provisions of the Coal Mines (Special Provisions) Act, 2015 and Rules made thereunder compensation for Land and Mine Infrastructure in respect of Schedule-I Coal Mines can be disbursed to the Prior Allottees only after issuance of Vesting/Allotment Order to the Successful Bidders/Allottees. Out of 204 coal mines cancelled by the Hon'ble Supreme Court, Vesting/Allotment Order has been issued in respect of 71 coal mines so far. The compensation for Land and Mine Infrastructure in respect of these coal mines, wherever applicable, has been received from the Successful Bidders/Allottees as a part of Fixed Amount payable. The process of settlement of claims as per Section 9 of the Act was initiated with respect to these coal mines. However, several Prior Allottees had filed Writ Petitions before High Courts challenging, *inter-alia*, the provisions of the Act and methodology for calculation of the compensation. In some of these cases, High Courts had granted stay on settlement of claims. As such, the compensation could not be disbursed to the Prior Allottees in view of High Courts Orders.

The stay orders passed by Hon'ble High Courts in some of the above cases have been vacated between the period November' 2015 to April' 2016 and thus the process of settlement of claims of Secured Creditors, Central Government, State Government,

Local Government Authorities, wherever applicable, as per Section 9 of the Act has been re-initiated in such cases.

Also, in cases where the Successful Bidder/Allottee is the Prior Allottee of any of the Schedule-I coal mines, compensation payable to Prior Allottees has been set off/adjusted against the auction sum or the allotment sum payable by such successful bidder or allottee, as the case may be, for any of the Schedule I Coal Mines under Section 16(3) of the Coal Mines (Special Provisions) Act, 2015 on submission of a requisite affidavit.

The company-wise details of compensation for Land and Mine Infrastructure released/setoff/adjusted with the prior allottees has been given in the Statement-I (*See below*).

Further, an amount of ₹ 6,77,68,34,011/- has been transferred to the Commissioner of Payments *vide* order dated 24.05.2016 [given in the Statement-II (*See below*).] for disbursement to Prior Allottees towards cost for Geological Report and cost of consents which was collected from the Successful Bidders/Allottees as a part of Fixed Amount.

Statement-I*Company-wise details of compensation for land and mine infrastructure released/setoff/adjusted with the prior allottees*

Sl. No.	Coal Mine	Successful Bidder	Prior Allottee	Land Compensation	Mine Infra compensation	GR. Coast	Consents	Total	Set Off/ Adjustment	Amount Released	Remarks
1	2	3	4	5	6	7	8	9	10	11	12
1.	Belgaon	Sunflag Iron and Steel Company Ltd.	Sunflag Iron and Steel Company Ltd.	43,65,470.00	13,77,48,099.00	3,80,28,510.00	-	18,01,42,079.00	-	18,01,42,079.00	
2.	Gare Palma IV-5	Hindalco Industries Limited	Monnet Ispat and Energy Limited	84,14,613.00	31,12,02,275.00	-	-	31,96,16,888.00	6,24,32,623.00	25,71,894,265.00	M/s. Monnet Ispat and Energy Limited is the Successful Bidder for Gare Palma IV/7 coal mine. The amount of ₹ 6,24,32,623/- payable on account of 3rd installment of Upfront Amount has been adjusted from total compensation.
3.	Mandla North	Jaiprakash Associates Limited	Jaiprakash Associates Ltd.	-	17,95,06,702.00	10,33,27,293.00	36,09,63,756.00	64,37,97,751.00	-	64,37,97,751.00	
4-5.	Parsa East, Kanta Basan	Rajasthan Rajya Vidyut Utpadan Nigam Limited	Rajasthan Rajya Vidyut Utpadan Nigam Limited	-	-	1,46,450.00	2,48,73,00,000.00	2,48,74,46,450.00	2,48,74,46,450.00		Set Off

1	2	3	4	5	6	7	8	9	10	11	12
6.	Prapatpur-Central	SAIL	Electrosteel Castings Ltd.	25,31,60,966.00	38,05,46,788.00	20,95,24,501.34	-	84,32,32,255.34		52,24,67,754.00	The cost of Geological Report amounting to ₹ 20,95,24,501/- has been released separately (Annexure-II) An amount of ₹ 9.2 crore has been withheld as per directive of Hon'ble High Court of Delhi towards Bank Guarantee. Further an amount ₹ 95.47 lakh has been withheld on account of outstanding amount to Escrow Account.
TOTAL				26,59,41,049.00	1,00,90,03,864.00	35,10,26,754.34	2,84,82,63,756.00	4,47,42,35,423.34	2,54,98,79,073.00	1,60,35,91,849.00	

Statement-II

BY FAX/SPEED POST/Website of Ministry of Coal

F.No. 110/13/2015/NA

Government of India

Ministry of Coal

Office of Nominated Authority

World Trade Tower, New Delhi

Dated: the 24th May, 2016

To,

The Pay and Accounts Officer,

PAO, Ministry of Coal,

Trikoat II, Bhikaji Camma Place,

R.K. Puram,

New Delhi-110066.

Subject: Transfer of compensation towards cost for Geological Reports and Consents to the Commissioner of Payment for further disbursement to the prior allottees.

Sir/Madam,

1. I am directed to convey the sanction of the President to the transfer of a sum of ₹ 677,68,34,011/- (Rupees Six hundred Seventy Seven crore Sixty Eight lakh Thirty Four thousand Eleven only) to the Coal Controller's Organisation for disbursement to the single prior allottees under the provisions of the Coal Mines (Special Provisions) Act, 2015 by the Coal Controller in his capacity as 'Commissioner of Payments' towards cost for Geological Reports [₹ 226,03,90,734/- (Rupees Two hundred Twenty Six crore Three lakh Ninety thousand Seven hundred Thirty Four only)] and cost of consents [₹ 451,64,43,277/- (Rupees Four hundred Fifty One crore Sixty Four lakh Forty Three thousand Two hundred Seventy Seven only)]. It is stated that the above mentioned amount is a part of fixed amount deposited by the Successful Bidders/Allottees of coal mines, details of which are annexed as Annexure-I.
2. The aforesaid amount may be transferred through RTGS to the account of Coal Controller, Coal Controller's Organisation who has been appointed as 'Commissioner of Payments' under the provisions of Section 15 (1) of the Coal Mines (Special Provisions) Act, 2015 for the purpose of the said Act

vide Ministry of Coal's Order No. 22/2/2014-ASO dated 15th July, 2015 (copy enclosed as Annexure-II).

3. The expenditure on this account is debit to the Head 8443.00.117.03.04.00.
4. This issues with the approval of Integrated Finance Division, Ministry of Coal *vide* note dated 18.05.2016.

Encl: as above.

Yours faithfully,

(Vivek Bharadwaj)

Joint Secretary to the Government of India/Nominated Authority

Copy to:

1. The Coal Controller in the capacity as Commissioner of Payments, Coal Controller Organisation, No. 1 Council House Street, Kolkata-700001-for further disbursement under the provisions of the Coal Mines (Special Provisions) Act, 2015 to the prior allocattees as per Annexure-I within ten days of the transfer of above amount from PAO. It may be ensured that Payment is made to the prior allottee company as given in Schedule I of the said Act. In this regard, an Affidavit was called for from the Prior Allocattees *vide* this office's letter No. 110/13/2015/NA (Part) dated 06.05.2016 (Annexure-III). The Affidavits in original received from the allottees (details at Annexure-IV) are enclosed herewith.
2. US (IFD), Ministry of Coal.
3. US (CA-III), Ministry of Coal.
4. DDO, Nominated Authority.
5. The prior allottees of coal mines mentioned in Annexure- I under the Coal Mines (Special Provisions) Act, 2015.
6. TD, NIC: for uploading on the Website of Ministry of Coal.

Statement

Sl. No.	Successful Bidder	Coal Mines	Prior Allocatee as per Schedule I of the CM (SP) Act, 2015	GR Cost	Consents
1	2	3	4	5	6
Auction					
1.	GMR Chhattisgarh Energy Ltd.	Talabira - I	Hindalco Industries Ltd.	1,400,000	1,399,293
2.	CESC Limited	Sarisatolli	Calcutta Electric Supply Corp. Ltd.	16,500,000	0
3.	Jaiprakash Power Ventures Ltd.	Amelia (North)	Madhya Pradesh State Mining Corp. Ltd.	35,473,160	823,289,862
4.	Essar Power M.P. Limited	Tokisud North	GVK Power Govindwal Sahib Ltd.	11,047,471	344,219,901
5.	Reliance Cement Company Pvt. Ltd.	Sial Ghoghri	Prism Cement Ltd.	63,552,735	67,220,890
6.	Hindalco Industries Limited	Kathautia	Usha Martin Ltd.	21,444,599	0
7.	Bharat Aluminium Company Limited	Chotia	Prakash Industries Ltd.	0	590,163,075
8.	Ultratech Cement Limited	Bicharpur	M.P. State Mining Corporation Ltd.	4,916,135	98,278,218
9.	Hindalco Industries Limited	Gare Palma IV/4	Jayaswal Neco Industries Ltd.	0	88,827,669
10.	Adani Power Limited	Jitpur	Jindal Steel and Power Ltd.	15,881,493	118,834,979
11.	JSW Steel Limited	Moirra	Jayaswal Neco Ltd.	21,103,422	11,493,037
12-13.	Usha Martin Limited	Brinda and Sasai	Abhijeet Infrastructure Pvt. Ltd.	52,880,326	46,628,960

1	2	3	4	5	6
14.	Trimula Industries Limited	Meral	Abhijeet Infrastructure Pvt. Ltd.	23,764,144	0
15.	Jaypee Cement Corporation Limited	Mandla South	Madhya Pradesh State Mining Corporation Ltd.	119,218,280	108,160,894
16.	Ambuja Cements Limited	Gare Palma Sector IV/8	Jayaswal Neco Ltd.	31,950,769	129,173,669
17.	Araanya Mines Private Limited	Lohari	Usha Martin Ltd.	11,459,925	0
18.	Jaypee Cement Corporation Ltd.	Majra	Gondwana Ispat Ltd	53,243,467	43,235,219
19.	Topworth Urja and Metals Ltd.	Marki Mangli-I	BS Ispat Ltd.	4,757,671	0
	SUB TOTAL (Auction)			488,593,596	2,470,925,666
Allotment					
20.	Chhattisgarh State Power Generation Company Limited	Gare Palma Sector III	Goa Industrial Development Corporation	69,400,850	240,554,692
21.	NTPC Limited	Talaipalli	National Thermal Power Ltd.	133,885,913	797,642,807
22-23.	NTPC Limited	Chatti Bariatu, Chatti Bariatu South	National Thermal Power Ltd.	122,156,335	115,793,458
24.	NTPC Limited	Kerandari	National Thermal Power Ltd.	83,159,360	161,940,096
25.	Bihar State Power Generation Company Limited	Badam	Tenughat Vidyut Nigam Limited	17,146,589	131,377,770
26.	NTPC Limited	Dulanga	National Thermal Power Corporation	34,050,668	296,814,738

27-	Odisha Coal and Power Limited	Manoharpur, Dipside	Odisha Power Generation Corporation	42,544,483	301,394,050
28.		Manoharpur			
29.	Steel Authority of India Limited	Sitanala	Steel Authority of India Ltd	101,758,258	0
30.	Rajasthan Rajya Vidyut Utpadan Nigam Limited	Parsa	Chhattisgarh State Electricity Board	34,441,081	0
31.	Telangana State Power Generation Corporation Limited	Tadicherla-I	Andhra Pradesh Power Generation Corpn. Ltd.	38,471,922	0
32-	Chhattisgarh State Power Generation Company Limited	Gidhmuri, Paturia	Chhattisgarh State Electricity Board	87,297,719	0
33.					
34.	Tenughat Vidyut Nigam Ltd.	Rajbar E and D	Tenughat Vidyut Nigam Limited	92,822,581	0
35.	Gujarat State Electricity Corporation Limited	Gare Palma Sector I	Chhattisgarh Mineral Development Corporation Limited	651,443,285	0
36.	UP Rajya Vidyut Utpadan Nigam Limited	Saharapur-Jamarpani	Damodar Valley Corporation	932,960	0
37.	SAIL	Parbatpur Central	Electrosteel Castings Ltd.	209,524,501	0
38.	West Bengal Power Development Corporation Limited	Kasta (East)	Damodar Valley Corporation	52,760,633	
SUB TOTAL (Allotment)				17,771,797,138	2,045,517,611
GRAND TOTAL				2,260,390,734	4,516,443,277